

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 550/TT/2014

Coram:

**Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member**

**Date of Hearing: 04.06.2014
Date of Order : 23.09.2015**

In the matter of

Determination of transmission tariff from FY 2014-15 to FY 2018-19 for 220/33 kV sub-station at Karian and 220 kV Transmission Line from Karian to Chamera-II associated with 220 kV system for Northern Grid, in Northern Region

And in the matter of:

Himachal Pradesh Power Transmission Corporation Ltd. (HPPTCL),
Barowalias House, Khalini, Shimla – 171002**Petitioner**

Versus

1. Managing Director, Himachal Pradesh State Electricity Board Ltd.
Vidyut Bhawan, Shimla-4
2. Jala Shakti Ltd.,
D-411, Kanchanjunga Block, Aditya Enclave, Ameerpet,
Hyderabad-500016
3. Batot Hydro Power Project Ltd.
214-Empire House (Basement)
A.K. Nayak Marg,
Mumbai-400001
4. Gehra Hydro Power Ltd.
Plot-84, Kavari Hills, Phase-2, Madhopur,
Hyderabad
5. Belij Hydro Power Ltd,
Plot-84, Kavari Hills, Phase-2, Madhopur,
Hyderabad



6. Almi Hydro Electric Project Ltd.
214, Empire House (Basement)
A.K.Nayak Marg,
Mumbai-400001
7. Brahi Hydro Electric Power Projects Ltd,
Empire House (Basement)
A.K.Nayak Marg,
Mumbai-400001
8. Karji Power Private Ltd.
Delha Road, Village Manpura, Tehsil Nalagarh,
Solan, Himachal Pradesh
9. Global Corporation Ltd.
C/O Tricolor Renewable Powers (P) Ltd.
VPO Jeewan Wala,
Tehsil & District Faridkot
Punjab
10. Hingiri Infrastructure Development (P) Ltd.
91/9, Trikuta Nagar Jammu Tawi, Jammu
Jammu & Kashmir-180012
11. Tricolor Renewable Powers (P) Ltd.
C/O MAS convent Ashool,
VPO Jeewan Wala,
Tehsil & District Faridkot
Punjab
12. Sahu Hydro Power (P) Ltd.
VPO SAROL,
Tehsil & District Chamba-176310
13. Hul Hydro Power Orivate Ltd.
VPO SAROL,
Tehsil & District Chamba-176310
14. Power Grid Corporation of India Ltd.
Saudamini, Plot No. 2, Sector-29
Near IFFCO Chowk,
Gurgaon-122001

.....Respondents

For petitioner : Shri D.P. Sharda, HPPTCL
Shri Desh Raj Thakur, HPPTCL

For respondent : None



ORDER

Himachal Pradesh Power Transmission Corporation Limited (HPPTCL), has filed this petition seeking approval of transmission tariff for 220/33 kV sub-station at Karian and 220 kV transmission line from Karian to Chamera-II associated with 220 kV system for Northern Grid for tariff block 2014-19, in pursuance of the order of this Commission dated 14.3.2012 in Petition No. 15/SM/2012.

2. In the order dated 14.3.2012 in Petition No. 15/SM/2012, the Commission directed the 35 owners of inter-State transmission lines connecting two states, to file appropriate applications for determination of tariff by 20.4.2012, in accordance with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 (hereinafter "the 2009 Tariff Regulations"). The said order contained the following four inter-State transmission lines owned by Himachal Pradesh: (a) 220 kV Majri- Khodri line between Himachal Pradesh and Uttarakhand; (b) 220 kV Jassure-Ranjitsagar line between Himachal Pradesh and Punjab; (c) 220 kV Kunihar-Panchkula line between Himachal Pradesh and Haryana; and (d) 220 kV Baddi-Panchkula line between Himachal Pradesh and Haryana. HPPTCL filed Petition Nos. 209/TT/2013, 210/TT/2013 and 211/TT/2013 for determination of transmission tariff for the period 2009-14 in respect of the transmission lines mentioned at (a), (b) and (c) above. As regards the transmission line at (d) above, HPPTCL vide affidavit dated 30.12.2013 has submitted that it could not file the petition, in the absence of relevant data. Subsequently, HPPTCL requested for permission to withdraw all these three petitions, with liberty to file fresh petitions for determination of transmission tariff of all the lines for the tariff period 2014-19. Accordingly, these petitions were disposed of as withdrawn with liberty to the



petitioner to file fresh petitions for determination of transmission tariff of all the lines for 2014-19 tariff period as per the 2014 Tariff Regulations. HPPTCL has filed the Petition No. 119/TT/2014 covering all the aforesaid lines for determination of transmission tariff under the 2014 Tariff Regulations and order is reserved in the matter subject to the HPPTCL filing information.

3. In the instant petition, HPPTCL has sought determination of tariff of 220/33 kV sub-station at Karian and 220 kV Transmission Line from Karian to Chamera-II connecting the states of Himachal Pradesh and Punjab, for tariff block 2014-19. The petition was filed on 16.12.2014 and the assets were anticipated to be commissioned by December, 2014.

4. The petitioner has submitted that the asset is incidental to the inter-State transmission network as it will evacuate power developed from upcoming Hydro generation and other generation within the state and further it will connect PGCIL's 220 kV pooling station, which will evacuate power through PGCIL's Jalandhar line.

5. HPPTCL has submitted vide its affidavit dated 17.1.2015 that the title of the petition inadvertently did not reflect the capacity of the transformer. The revised title reads as "Petition for determination of tariff from FY 2014-15 to FY 2018-19 for 220/33 kV, 50/63 MVA GIS sub-station at Karian & 220 kV Transmission Line from Karian to Chamera-II associated with 220 kV system for Northern Grid, for tariff block 2014-19 in Northern Region".



6. HPPTCL has further submitted vide its subsequent affidavit dated 8.6.2015 that there have been some technical issues while laying the foundations for some of the towers and the COD could not be achieved in December, 2014 as originally anticipated. The COD is now likely to be achieved only after December, 2015.

7. The petition has been filed in response to the Commission's directions for determination of tariff of transmission lines owned or controlled by the STU which carry power inter-state power. This line is not an ISTS line as Karian as well as Chamera-II are in the State of Himachal Pradesh. However, Section 2(36) of the Act defines the ISTS as under:-

"2(36) inter-State transmission system includes-

- (i) Any system for the conveyance of electricity by means of main transmission line from the territory of one State to another state;
- (ii) The conveyance of electricity across the territory of any intervening State as well as conveyance within the State which is incidental to such inter-State transmission of electricity;
- (iii) The transmission of electricity within the territory of a State on a system built, owned, operated, maintained or controlled by a Central Transmission Utility"

8. The petitioner has submitted that the instant line is incidental to inter-State transmission network and it is covered under the definition of inter-State transmission system as provided in Section 2(36) of the inter-State transmission lines. STU lines carrying inter-State power or lines incidental to ISTS can be considered for inclusion in the computation of PoC charges if it is certified by RPC as carrying inter-state power in terms of para 2.1.3 of the Annexure-I to the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2010 (2010 Sharing Regulations) which is extracted overleaf:-



“xxx

xxx

(g) Overall charges to be allocated among nodes shall be computed by adopting the YTC of transmission assets of the ISTS licensees, deemed ISTS licensees and owners of the non-ISTS lines which have been certified by the respective Regional Power Committees (RPC) for carrying inter-State power. The Yearly Transmission Charge, computed for assets at each voltage level and conductor configuration in accordance with the provisions of these regulations shall be calculated for each ISTS transmission licensee based on indicative cost level provided by the Central Transmission Utility for different voltage levels and conductor configuration. The YTC for the RPC certified non-ISTS lines which carry inter-State power shall be approved by the Appropriate Commission."

9. These assets can be considered for inclusion in the PoC only if they are certified by NRPC that these lines are used for evacuation of inter-state power. The tariff of such lines is determined by respective State Commissions by way of ARR. The Commission has worked out a methodology for the purpose of calculation of PoC charges and apportionment of transmission lines and charges to the transmission system of different configurations of the STU and this methodology has adopted in case of all the natural inter-state transmission lines. Similar procedure will be adopted in the instant case. The Commission in its order dated 18.3.2015 in Petition No. 213/TT/2015 has observed as follows:-

“17. We have not carried out any due diligence of the tariff of these lines (for consideration of PoC calculations) as the jurisdiction to determine the tariff of the lines owned by STU rests with the State Regulatory Commission. We have considered the ARR of the STU as approved by the State Regulatory Commission and have adopted the methodology as discussed in paras 15 and 16 of this order for the purpose of calculation of PoC charges and apportionment of transmission lines and charges to the transmission system of different configurations of the STU. This methodology shall be adopted uniformly for the lines owned by other STUs used for inter-State transmission of power duly certified by respective RPCs for the purpose of inclusion in the PoC mechanism. “

10. We have considered the submissions of the petitioner. As the instant assets are likely to be commissioned only after December, 2015, the instant petition is disposed of with a liberty to the petitioner to file fresh petition for inclusion of line in PoC computation after the commercial operation of the lines and approval of the



tariff of the instant asset by the State Commission. The petitioner is further directed to obtain the necessary certificate from the NRPC to the effect that the instant assets are being used for inter-state transmission of power. The petition filing fees deposited along with this petition will be adjusted towards the fees to be deposited by the petitioner in future petitions.

11. Petition No. 550/TT/2014 is disposed of in terms of the above.

sd/-

(A.S. Bakshi)
Member

sd/-

(A.K. Singhal)
Member

sd/-

(Gireesh B. Pradhan)
Chairperson

